## GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA UNSTARRED QUESTION NO.1290 TO BE ANSWERED ON: 25.07.2018

#### SOCIAL NETWORK PLATFORMS

### 1290. DR. C. GOPALAKRISHNAN:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government is aware that many foreign based social network platforms are existing in the country;
- (b) whether there is any proposal to regulate foreign based social network platforms;
- (c) if so, the details thereof;
- (d) whether the Government intends to make it mandatory for them to install main frame servers within the country; and
- (e) if so, the details thereof?

#### ANSWER

# MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI S.S. AHLUWALIA)

(a): Yes, Sir.

(a) and (c): Government is committed to freedom of speech and expression and privacy of its citizens as enshrined in the constitution of India. Government does not regulate content appearing on social network platform. These social network platforms, though, are required to follow due diligence as provided in section 79 of the Information Technology Act 2000 and the Rules notified therein. They have also to follow Article 19(2) of the Constitution and ensure that platforms are not used to commit and provoke terrorisms, extremism and violence and crime.

(d) and (e): Presently there is no such proposal with the Government.

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